NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 734/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018

NAME OF THE PARTIES:

Charmi w/o Tejas Laxmichand Gutka

V/s.

Eagle Eve Research & Media Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

SIGNATURE DESIGNATION NAME S. No OUK: R. Bahy Advoice + Elb Adv. Ashorin. Saracy; for Applicant Aw. for Cowards Hannut filli

T.C.P. No. 734/I&BC/NCLT/MB/MAH/2017 T.C.P. No. 735/I&BC/NCLT/MB/MAH/2017

- The Learned Representative of the Petitioner is present. 1.
- In the absence of Affidavit of service an evidence of Service intimating 2. today's date of Hearing. , The Learned Counsel of the Petitioner is again directed to serve upon the Respondent/debtor intimating the next date of hearing and place on record the evidence of service and affidavit. Adjourned to 16.02.2018.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial) 22.01.2018

Sd/-

M.K. SHRAWAT Member (Judicial)